- (b) The company has started its production in its unit at Zahura in Hoshiarpur district in May 1990.
- (c) The project has reportedly generated direct and indirect employment of over 25,000 excluding the seasonal employment at the farm level.

Fishing vessels brought by the Joint venture companies

1820. SHRI MENTAY PADMANA-BHAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to refer to the answer to Unstarred Question 2017 given in the Rajya Sabha on 14th May 1992 and state:

- (a) whether the fishing vessels brought by foreign collaboration will fly the Indian flag;
- (b) whether such fishing vessels under Joint wentures or any other contract be registered in the Indian Registry of Shipping; and
 - (c) if not, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD 'PROCESSING INDUSTRIES (SHRI GIRIDHAR GO-MANGO): (a) to (c) Deep Sea Fishing vessels brought by joint venture companies registered in India through purchase (outright or deferred payment) will fly India flag as it would be registered with Director General of Shipping, Bombay in terms of Merchant Shipping Act, 1958. However, vessels brought on lease or for test fishing by the joint venture company will fly the foreign flag anad will be guided in terms of Maritime Zones of India Act, 1981 and Rules 1982, as amended from time to time. hese being foreign vessels, would not be registered in India.

Setting up of food processing units by M.N.Cs.

1821. SHRI RAMDAS AGARWAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government propose to allow the M.N.Cs./foreign companies to set up food processing in-

- dustries in the country in private sector during 1992-93 as well as during the Eighth Five Year Plan period;
- (b) whether any M.N.C. has approached for setting up of such industry in the country particularly in Rajasthan and Orissa till date; and
- (c) if so, the reaction of Government thereto and decision taken, if any, in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GO-MANGO): (a) Yes, Sir. Government of India allows foreign companies to set up food processing industries within the parameters of Industrial Policy.

(b) and (c) While some foreign companies have approached and have been permitted to set up ventures in India within the parameters of Industrial Policy, no proposal for any MNC for setting up of Food processing units in Rajasthan and Orissa have been received.

मध्य प्रदेश उच्च न्यायालय में न्यायाधीशों के रिक्त पट

1822: श्री अजीत जोगी : क्या विधि, ध्याय श्रीप कम्पनीं कःर्य मंत्री यह बताने [की कृपा करेंगे कि :

- (क) मध्य प्रदेश उच्च न्यायालय में हाल ही में कुछ न्यायधीशों की नियुक्ति किए जाने के बावजूद ग्रब भी उपयुक्त उच्च न्यायालय में बड़ी संख्या में न्याया-धीशों के पद रिक्त हैं ; ग्रीर
- (ख) यदि हां, तो उपर्युक्त पदों को कब तक भर दिए जाने की संभावनाहै?

विधि, न्यास और कंपनी कार्य मंत्री (श्री के॰ विजय भास्कर रेड्डी): (क) और (ख) 1-7-92 को मध्य प्रदेश उच्च न्यायालय में 26 स्थायी न्यायाधीशों के स्वीकृत पद हैं। 26 स्थायी न्यायधीश ग्रीर 1 अवर।

न्यायाधीश पदासीन हैं, शेष 3 अपर न्याय-न्यायाधीशों के रिक्त पद भरे जाने हैं। उच्च न्यायालय में रिक्त पदों को भरने के लिए साविधानिक प्राधिकारियों के साथ परामर्श की प्रक्रिया चल रही है किन्तु यह बताना संभव नहीं है कि ये पद कब तक घर लिए जाएंगे।

Pending cases in Delhi High Court

1823. SHRI TRILOKI NATH CHA-TURVEDI;

> SHRI VISHNU KANT SHAS-TRI:

> DR. MURLI MANOHAR JOSHI:

SHRI SUNDER SINGH BHAN-DARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of cases which are pending in the Delhi High Court for more than ten years;
- (b) the time likely to be taken for the disposal of the above cases; and
- (c) what steps are being taken for the expeditions disposal of the cases pending for a long time?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) The number of cases pending in the Delhi High Court for more than 10 years as on 31-12-91 was 13.606.

(b) and (c) Delhi High Court has taken various steps to speed up the disposal of cases, such as grouping of cases involving common question of law, giving priority to cases requiring quick disposal, organising Lok Adalats, etc. The oldest cases are being exclusively listed during one whole week every month so as to expedite the disposal of these cases. It is not, however, practicable to estimate the time limit by which the cases would be disposed.

Reduction in the period of electionering

1824. JHRI S.K.T, RAMACHAND-RAN: Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether there is any roposal under Government's consideration to amend the laws suitably so that the interval between the first date of filing nomination of candidates and the date of poll is reduced to within fifteen days to enable the candidates and the Government to minimise expenditure; and
- (b) if not, wht are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) Yes, Sir. A proposal to reduce the interval between the last date for withdrawal and the date of poll to 14 days is under consideration of the Government.

(b) Does not arise.

Action against Companies

1825. SHRI GHUFRAN AZAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have recently stated that penal action would be taken against companies, their promoters and their intermediaries who are misusing the provision of private placement of shares;
- (b) if so, the details of the instructions issued in this respect to the companies;
- (c) whether any of the company has been found violating the said instructions; and
- (d) if so, the details thereof and action contemplated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) Yes, Sir. Vide Press Note issued by the Department of